### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

# (Sixteenth Lok Sabha)

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#### FORTY-SECOND REPORT

(Presented on 25.7.2018)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-second Report.

- 2. The Committee met on 18 July, 2018 for-
  - I. Examination of three Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
  - II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Sarvashri N.K. Premachandran and Sunil Kumar Singh, M.Ps.

#### **Examination of the Constitution (Amendment) Bills**

- 3. The Committee examined the following three Constitution (Amendment) Bills:-
  - (1) The Constitution (Amendment) Bill, 2018
    (Amendment of article 145) by Shrimati Darshana Vikram Jardosh, M.P.

The Bill seeks to amend article 145 of the Constitution with a view to specify that the Supreme Court shall make rules regarding stay of proceedings for specific duration only and according to merit of each case.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2018 (Amendment of the Eighth Schedule) by Shri Sushil Kumar Singh, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include 'Magahi' language in that Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2018

(Amendment of article 16 and the Ninth Schedule) by Shri Vinod Kumar Boianapalli, M.P.

The Bill seeks to-

- (i) amend article 16 of the Constitution with a view to provide that the State shall make provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not represented in proportionate to its population in the services under the State; and
- (ii) amend the Ninth Schedule to Constitution with a view to include the Telangana Backward Classes, Scheduled Castes, and the Scheduled Tribes (Reservation of Seats in Educational Institutions and of Appointments or Posts in the Services under the State) Act, 2017 (Telangana Act 33 of 2017) in that Schedule which seeks to increase reservation in the State of Telangana from fifty per cent. to sixty-two percent in order to protect the interests of the persons belonging to the backward classes in that State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

## **Allocation of time to Resolutions**

- 4. The Committee recommend allocation of time to two resolutions as follows:-
  - (i) Resolution by Shri N.K. Premachandran regarding 2 hours welfare measures to be undertaken by the Government for Non-resident Indians
  - (ii) Resolution by Shri Sunil Kumar Singh regarding 2 hours allocation of adequate funds for railway connectivity in the Stae of Jharkhand

## Recommendations

- 5. The Committee recommend that
  - (i) Shrimati Darshana Vikram Jardosh, Sarvashri Sushil Kumar Singh and Vinod Kumar Boianapalli, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (3) of paragraph 3 above; and
  - (ii) the allocation of time to two resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

DR. M. THAMBI DURAI

Chairperson, Committee on Private Members' Bills and Resolutions.

18 July, 2018

27 Ashadha, 1940 (Saka)